

more or less in conformity with the dry days in neighbouring States and externment of notorious boot-leggers from the Union Territory of Delhi.

Chinese Naval Base near Karachi

*27. SHRI BALASAHEB VIKHE PATIL: Will the Minister of DEFENCE be pleased to state:

(a) whether Government is aware that China is building a naval base near Karachi; and

(b) if so, what steps Government propose to take to ensure safety of our naval establishments on the Western Coast?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Government have seen press reports to this effect but have no information to substantiate these reports.

(b) Government is keeping watch on the situation and would take appropriate action to safeguard our national interests.

National Convention on Assam crisis

28. SHRIMATI PRAMILA DANDAVATE:

PROF. MADHU DANDAVATE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the consensus at the National Convention on the Assam Crisis held in New Delhi on 4th January, 1981 to start immediately the detection of foreign nationals in Assam on the basis of the National Register of Citizens' electoral rolls;

(b) whether Government have accepted the suggestion made by the Convention; and

(c) if not, what other remedy or solution has been thought of by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) and (c). The question as to what extent National Register of Citizens 1951 can be made use of together with other relevant records and documents to establish proof of residence has been made clear to the All Assam Students Union/All Assam Gana Sangram Parishad. Certain other aspects of the foreign nationals issue also remain to be resolved. Government have kept its doors open for further talks.

Liability of States for wrong done to a citizen

*29. SHRI CHANDRAJIT YADAV:
PROF. AJIT KUMAR MEHTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the recent blinding of undertrials in Bihar, Government have considered the question of reviewing the existing laws to find out the inadequacy or deficiency in the law governing the liability of the State Governments for the wrong done to a citizen;

(b) if so, the decision taken by Government in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c). Criminal cases have been registered regarding blinding of undertrials in Bihar and the Supreme Court is seized of the matter as a result of certain writ petitions which have been filed before it. The writ petitions are still pending in the Supreme Court and that Court has yet to give its findings. After the full facts are known and the judgment of the Supreme Court is available, the question of amendment of law can be considered.